

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

STARRED QUESTION NO:43
ANSWERED ON:01.12.1999
SARDAR SAROVAR DAM
DINSHA J. PATEL

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Union Government are aware that share cost of the Sardar Sarovar Project is not being paid to the State Government of Gujarat by the participating States viz. Madhya Pradesh, Maharashtra and Rajasthan;
- (b) if so, the reasons therefor;
- (c) efforts being made by the Union Government to ensure immediate payment of outstanding dues from each participating State; and
- (d) the time by which the outstanding amounts are likely to be paid to the State Government of Gujarat?

Answer

MINISTER OF WATER RESOURCES (DR. C.P. THAKUR)

(a) to (d) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION No. 43 TO BE ANSWERED IN THE SABHA ON 01.12.99. REGARDING SARDAR SAROVAR DAM.

It is a fact that there are arrears of payment towards share cost of construction of Sardar Sarovar Project to be paid to State Government of Gujarat by the participating States viz. Madhya Pradesh, Maharashtra and Rajasthan, mainly due to their budgetary constraints.

The details of the outstanding amount to be paid by Madhya Pradesh, Maharashtra & Rajasthan towards their share cost of Sardar Sarovar Project as on 31.8.99 is as below:

(Rs. in crores)

	Madhya Pradesh	Maharashtra	Rajasthan
1. Total share cost to be paid	232.27	250.53	768.89
2. Disputed share	141.19	50.33	298.09
3. Balance undisputed share	91.08	200.20	470.80

The issue has been discussed at the meetings of the Narmada Control Authority (NCA), the Sardar Sarovar Construction Advisory Committee (SSCAC), and the Review Committee of Narmada Control Authority (RCNCA), wherein the States who are in arrears have been requested to pay their share of the cost of Sardar Sarovar Project. Cabinet Secretary had also convened inter-State meeting on the issue on 8.6.98 and 13.10.98 wherein the State Governments of Madhya Pradesh, Maharashtra and Rajasthan had agreed to clear their arrears of undisputed outstanding shares to Govt. of Gujarat.

This matter was again discussed in the meeting of the Sardar Sarovar Construction Advisory Committee on 28.10.99 wherein the Government of Madhya Pradesh, Maharashtra and Rajasthan agreed to make all efforts to release balance amount of their undisputed share at the earliest.